

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:361
ANSWERED ON:15.12.2006
CONSTRUCTION OF FLATS BY DDA
Jha Shri Raghunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority (DDA) has formulated any standards for the construction of flats;
- (b) if so, the details thereof;
- (c) the measures taken to ensure that these standards are followed at the time of construction;
- (d) whether DDA has received any complaints regarding use of sub-standard materials in the construction of houses; and
- (e) if so, the details thereof and the action taken thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(e): A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 361 FOR 15.12.2006 REGARDING CONSTRUCTION OF FLATS BY DDA.

(a)&(b): The Delhi Development Authority (DDA) has informed that it follows Central Public Works Department (CPWD) specifications and standards laid down by the Bureau of Indian Standards (BIS), in respect of flats constructed by it.

(c): The DDA has further informed that checks by its Field Engineers are carried out at the time of construction. The quality of construction is also checked by Senior Engineers, Quality Assurance Cell of DDA and the Chief Technical Examiner at various stages.

(d)&(e): DDA has informed that during the last 3 years, 5 complaints alleging use of sub-standard material in construction of houses in the following works have been received:

(i) Construction of flats at Sector-18, Dwarka

(ii) 384 SFS houses including internal water supply, sewerage, roads in Sector-3, Pocket I & II Dwarka (Phase-I)

(iii) 270 MIG flats in Pocket 23, Sector 24, Rohini.

(iv) Flats in Pocket 4, Sector 24, Rohini, Phase-II

(v) Construction of 504 HIG houses in Pocket - K & L at Sarita Vihar.

Displeasure has been conveyed to two DDA officials and penalty has been imposed on nine DDA officials in one complaint. The National Council for Cement and Building Materials has been appointed as consultant to facilitate investigation into another complaint. Investigation has also been taken up in the remaining three complaints.